

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO.2261  
TO BE ANSWERED ON 20.12.2022**

**EMPLOYMENT FOR TRANSGENDER**

**2261. SHRI BHARTRUHARI MAHTAB:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the measures taken to comply with the directive of Supreme Court for providing accommodation to transgender persons seeking employment; and
- (b) whether any policy is being drafted to ensure the employment of transgender persons as envisaged by the Transgender Persons (Protection of Rights) Act, 2019 and further directed by the apex court and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI A. NARAYANASWAMY)**

(a) & (b): The Department of Social Justice and Empowerment has enacted the Transgender Persons (Protection of Rights) Act, 2019 which provides enough and appropriate provisions for protection of rights of transgender persons in domain of employment, housing and other welfare measures. In addition, Department of Social Justice and Empowerment had formulated a scheme for providing several welfare measures to the Transgender Persons which also provides opportunities for skill development and livelihoods.

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